

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 10**  
**(IB)-99(PB)/2021**

**IN THE MATTER OF:**

Mr. Mukesh Soni

.... Petitioner/Applicant

**Order u/S. 94(1) of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Respondent / : Adv. Vishal Hirawat  
Personal Guarantor

For the RP : Adv. Mohit Kumar Bafna along with Mr. Anil  
Kumar Singhal, RP

For Bank of India : Adv. Brijesh Kumar Tamber, Adv. Prateek  
Kushwaha, Adv. Vinay Singh Bist

**ORDER**

**IA-2559/2022 & IA-3965/2022**

Mr. Mohit Kumar Bafna, Ld. Counsel for the RP appears through VC and seeks time to appear physically on the next date of hearing.

At request, list the matter **on 13.05.2024 for physical hearing.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**